

collusive behavior on the part of certain individuals and fixed the responsibilities accordingly.

The HLT have also reported serious lapses of Judgment on the part of a number of officials. In case of some, their actions verged on the point of serious violation of norms and breach of public trust.

(c) Based on the recommendations of the High Level Team report, four former space scientists have been excluded from re-employment, committee roles or any other important role under the Government and have been divested of any current assignment/consultancy with the Government.

Ministry of Corporate Affairs and Department of Revenue are conducting necessary investigation for possible acts of omissions and commissions.

Findings of committee on Antrix-Devas deal

432. SHRI M. VENKAIAH NAIDU: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact Government has appointed two high-level committees to go into the Antrix-Devas Deal;

(b) whether the two committees have submitted their reports and if so, the salient findings/observations; and

(c) if so, the follow-up action that was initiated by Government on the findings/recommendations of the Committees?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) Yes, Sir. The High Power Review Committee (HPRC) in its finding, has reported that while agreement with Devas does not indicate any short selling of Spectrum, it does, however, indicate certain financial and strategic gaps, procedural lapses and lack of transparency. The full text of the High Powered Review Committee has been placed on the ISRO website (www.isro.gov.in) and Department of Space website (www.dos.gov.in).

The High Level Team, in its finding, has pointed out that there have been serious lapses of judgment on the part of number of officials. In case of some, their actions verged on the point of serious violation of norms and breach of public trust. The HLT also has identified officers responsible for various types of omission and commission. The conclusions and recommendations of the High Level team has been put on the ISRO website (www.isro.gov.in) and Department of Space website (www.dos.gov.in).

(c) Based on the recommendations of the High Powered Review Committee and the recommendations of the High Level Team, the following steps have been taken by Governments:-

A set of governance and systemic reforms have already been implemented within ANTRIX, Department of Space and in the conduct of business in Space Commission, as given below:-

- i. Secretary, DOS/Chairman, ISRO relinquished the post of Chairman, ANTRIX. A full-time Chairman-cum-Managing Director has been appointed on July 7, 2011. A Coordination Management Committee under the Chairmanship of Secretary, DOS was constituted with representatives from ISRO and ANTRIX. The Antrix Board is being re-constituted.
- ii. DOS secretariat has been strengthened by appointing a Director (Legal) and Director (Projects and Procurement). Appointment of a Director level functionary for Costing is under process. The Internal Audit function of DOS has been restructured and strengthened with (i) A centralized internal Audit, (ii) An Audit plan and Audit calendar and a training scheme put in place.
- iii. The Satellite Communications and Navigations Programme Office at ISRO/ DOS Headquarters has been restructured into three separate Wings, dealing with (i) Frequency Management, (ii) SATCOM Policy Implementation and (iii) Satellite Communication programmes.
- iv. SATCOM Policy (1997) as well as the Norms, Guidelines and Procedures (2000), approved by Cabinet have been put on the ISRO Website in July 2011 and later on the DOS Website.
- v. Space Commission, with addition of Prof. Goverdhan Mehta, as Member, would give a different perspective. A Standing Project Appraisal Committee is in place to review all Project proposals before being taken up to Space Commission for approval. Space Commission is periodically apprised on matters related to ANTRIX.
- vi. The reconstituted INSAT Coordination Committee (ICC) has already met twice during 2011. Technical Advisory Group and Standing Pricing Committee have also been activated. The allocation of transponders of GSAT-8 and GSAT-12 has been cleared by ICC on November 29, 2011. ICC is evolving revised guidelines for transponder allocation in future. Costing and revision in pricing are being addressed by ICC. Matters related to orbital slots and spectrum, including possible usage of S-band orbital slot available with DOS, are also being addressed by ICC.
- vii. A revised utilization plan has been made for GSAT-6 and GSAT-6A satellites, taking into account the strategic and societal imperatives of the country.
- viii. Ministry of Corporate Affairs and Department of Revenue have been requested to conduct necessary investigation for possible acts of omission and commission.

- ix. Based on the recommendations of the High Level Team report, four former space scientists have been excluded from re-employment, committee roles or any other important role under the Government and have been divested of any current assignment/consultancy with the Government.

Committees on irregularities in Antrix-Devas Deal

433. SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

Will the PRIME MINISTER be pleased to state:

(a) whether Chaturvedi Committee and Pratyush Sinha Committee on irregularities in Antrix-Devas Contract for S-band spectrum deal in 2005 have submitted their reports;

(b) if so, the details of the findings of both the committees separately;

(c) whether responsibility has been fixed for loss to exchequer and any action has been taken by Government against the erring persons;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Sir. The High Power Review Committee (Chaturvedi Committee) and High Level Team (Pratyush Sinha Committee) have submitted their reports.

(b) The High Power Review Committee in its finding, has reported that while agreement with Devas does not indicate any short selling of Spectrum, it does, however, indicate certain financial and strategic gaps, procedural lapses and lack of transparency. The full text of the High Powered Review Committee has been placed on the ISRO website (www.isro.gov.in) and Department of Space website (www.dos.gov.in).

The High Level Team, in its finding, has pointed out that there have been serious lapses of judgment on the part of number of officials. In case of some, their actions verged on the point of serious violation of norms and breach of public trust. The HLT also has identified officers responsible for various types of omission and commission. The conclusions and recommendations of the High Level team has been put on the ISRO website (www.isro.gov.in) and Department of Space website (www.dos.gov.in).

(c) and (d) There has been no loss to the exchequer. Based on the findings of the High Level Team, four former scientists of the Department of Space have been excluded from re-employment, committee roles or any other important role under the Government and have been divested of any current assignment/consultancy with the Government.